

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3317
ANSWERED ON:12.02.2014
COMPLAINT AGAINST DEPUTY LABOUR COMMISSIONER
Panda Shri Prabodh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Central Vigilance Commission has received a complaint against Deputy Labour Commissioner, Government of NCT of Delhi; and

(b) if so, the details thereof and the action taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b) As per information furnished by the Central Vigilance Commission (CVC), the Commission had received the following complaints against Deputy Labour Commissioner, Government of National Capital Territory (NCT) of Delhi and as per the Complaint Handling Policy of the Commission, the same were sent to the Chief Vigilance Officer (CVO), Government of (NCT) of Delhi, for taking necessary action at their end.

Sl.No. Diary No. Date of Decision Subject

1. 31612/06 01.11.2006 Misuse of official position and taking bribe.

2. 24339/07 21.08.2007 Dy. Labour Commissioner involved in illegal activities.

3. 7336/09 12.03.2009 Demand to sack Inquiry Officer.